

**Demonstration Against Cooch-Bihar Refugee Service in Cooch-Bihar**

4154. SHRI B. K. DASCHOWDHURY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether demonstrations and deputations were lodged by the District Chhatra Parishad and other Congress workers in Cooch-Bihar District against a foreign missionary under the title "Cooch-Bihar Refugee Service" working in Cooch-Bihar;

(b) whether Government have ascertained the views of those demonstrators and deputationists; and

(c) if so, the action taken in the matter?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) and (b). The District Chhatra Parishad and the Yuva Congress are reported to have demonstrated against the foreign missionary working under the Cooch Bihar Refugee Service, demanding that he should leave the country.

(c) On the basis of the information available with Government, it cannot be said that any action is called for.

2.00 12 hrs.

**CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE**

**REPORTED DEATH OF FOUR PERSONS AS A RESULT OF A BLAST IN BEAS-SUTLEJ PROJECT**

SHRI VIRBHADRA SINGH (Mandi): Sir, I call the attention of the Minister of Irrigation and Power to the following matter of urgent public importance and I request that he may make a statement thereon :-

"The reported death of four persons and serious injuries to many others in a blast in a tunnel of the Beas-Sutlej Project in Mandi District, Himachal Pradesh."

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI B. N. KUREEL): At about 10 P.M. on 23rd April, a minor blast was done for making a small pit for earthing of

the railway track about 3 miles inside the Baggi end of the Baggi-Pandoh tunnel. About 2 Kgs. of explosives were used for excavating the pit measuring 6' x 3' x 5'. As soon as the blast was fired, the sound of a second blast was also heard almost simultaneously. The electric lines and the ventilation system went out of action. The Workmen and supervisors who were standing well away from the site of the pit were plunged in darkness and in panic, started running out, but they could not escape from the gases of the explosions.

The mouth of the tunnel is about 3 miles away from the site of the accident. The information regarding the accident was communicated from the nearest telephone located about 1000 feet away from the place of incident. Medical aid and relief was immediately rushed to the site to rescue the people and all of them were moved out and given first aid. Four of them expired on the way to hospital. Another about 67 persons affected by gases and minor injuries received treatment at the Project hospital in Sundernagar and except for 4 all have been discharged. These 4 persons have received only minor injuries and are expected to be discharged within a week.

Preliminary reports indicate that about 50 Kgs. of explosive which had not been consumed in blasting the full face of the tunnel in the earlier blast was stored in wooden boxes about 150 ft. away from the site of the pit which is considered safe. It is found that 50 Kgs. of explosive somehow exploded within a fraction of a second after the minor charge of the pit was blasted. A departmental enquiry has already been instituted to find out the cause of the second explosion.

श्री बीरभाइ सिंह : अध्यक्ष महोदय, मंत्री महोदय ने अपने बक्तव्य में कहा है कि इस दुर्घटना में चार व्यक्तियों की मृत्यु हुई और 67 व्यक्ति घायल हुए। मेरी प्रपत्नी सूचना के अनुसार घायल होने वाले व्यक्तियों की संख्या इससे कहीं अधिक है और उनमें से कुछ लोग काफी गंभीर रूप से घायल हुए हैं। जो यह चार व्यक्ति मरे हैं उनके परिवार के साथ प्रीर जो घायल हुए हैं उनके साथ मेरी ही मही बल्कि सारे सबक की शहाय्यकृति है और मैं मंत्री

महोदय ये यह प्रार्थना करता हूँ कि वह हमारी सहानुभूति तथा सन्नेदना इव सब लोगों तक पहुँचा दें। ध्याज सतलज लिक प्रोजेक्ट हमारे देश का एक महत्वपूर्ण प्रोजेक्ट है और इसमें हजारों मजदूर काम करते हैं। हममें सबसे ज्यादा काम सुरमे बनाने का है जो कि बड़े ही जोखिम का काम है और जो यह घटना हुई है इससे एक शंका पैदा हो गई है हमारे दिलों में कि जो सेफ्टी मेजर्स अपनाए जाने चाहिए क्या वह अपनाए जा रहे हैं और अगर अपनाए जा रहे हैं तो क्या वह पर्याप्त है? इन सब बातों की जांच होनी चाहिए। माननीय मन्त्री जी ने कहा है कि वह इसकी जांच कर रहे हैं। मैं चाहूँगा कि इस बात की भी जांच की जाय कि जो सेफ्टी मेजर्स हैं वह अपनाए जा रहे हैं या नहीं और अगर अपनाए जा रहे हैं तो पर्याप्त हैं या नहीं? और इस बात की तह में जाने के लिए यह जरूरी है कि इस मामले की एक न्यायिक जांच कराई जाय ताकि इसकी तह तक हम पहुँच सकें।

वर्कमेन कम्पेन्सेशन ऐक्ट के अन्तर्गत जो सहायता इन लोगों को मिलनी चाहिए वह सीधे से सीधे दी जाय। अमूमन देखा जाता है कि सहायता देने में बड़ा विलम्ब होता है जिसके कारण मजदूरों को बड़ी परेशानी उठानी पड़ती है। अंत में मैं यह प्रार्थना चाहता हूँ कि सरकार की ओर से या प्रोजेक्ट के अधिकारियों की ओर से जो मरे या घायल हुये हैं उन लोगों को क्या तुरत सहायता दी गई और भाने ऐसी दुर्घटना दोबारा न घटे इसके लिए सरकार ने या इस प्रोजेक्ट के अधिकारियों ने क्या कदम उठाए हैं।

श्री अजनाथ कुरील : अध्यक्ष महोदय, इस में कोई शक नहीं कि यह ध्याज और सतलज लिफ्ट प्रोजेक्ट बहुत इम्पोर्टेंट प्रोजेक्ट है और इसके अंदर एनेल्स बहुत हैं। एनेल्स के अंदर काम करना है जो बहुत खतरे का है। यह जो वर्टीकलर क्लैस है इस वक्त इसमें 71 आदमी

साइट पर थे जहाँ काम हो रहा था और उसमें चार की तो मृत्यु हो गई। बाकी जो 67 आदमी अस्पताल में दाखिल किए गए हैं उसमें से चार को छोड़कर बाकी सब को थोड़ी-थोड़ी चोट थी। वह डिस्चार्ज हो गए हैं। चार जो अभी दाखिल हैं उनको कुछ ज्यादा चोट आई है लेकिन यह बताया गया है कि कोई ऐसी गंभीर बात नहीं है और एक हफ्ते के अंदर वह भी वापस कर दिए जाएंगे।

जहाँ तक कम्पेन्सेशन का सवाल है जो वर्कमेन कम्पेन्सेशन ऐक्ट है उसके अंदर जो प्राविजन है उसके अनुसार 7 हजार से लेकर 8 हजार तक उनके वेजेज के हिसाब से अलग-अलग उनको मिलेगा और वह तुरन्त ही में चाहता हूँ कि वर्क वाउच करके दे दिया जाय।

जो सेफ्टी की बात है उसके लिए मेजर्स अपनाए जा रहे हैं इसमें कोई शक नहीं है और यहाँ भी जो मेजर्स अपनाए थे वह अपनाए गए। यह सामान 150 फुट की दूरी पर रखा था और यह कोई सोच भी नहीं सकता था कि उसके घमाके से ऐसा कोई ब्लास्ट हो सकता है। यह बिलकुल सेफ समझा जाता था। लेकिन यह दुर्भाग्यपूर्ण घटना घटी जिसकी जांच की जा रही है। जांच कमेटी में एक सुपरिन्टेन्डिंग इंजीनियर और तीन एग्जीक्यूटिव इंजीनियर हैं। वह पूरी जांच पड़ताल करेंगे कि क्या बजह है कि यह दूसरा अजाम्ट हो गया। ऐसी खतरनाक जगह पर जहाँ यह काम हो रहा है वहाँ इन सब चीजों का ध्यान रखना आवश्यक है।

PROF. NARAIN CHAND PARASHAR (Hamirpur) : It is obvious from the statement of the Minister that some explosive was left at some place. We are told that this was kept at a safe distance. We do not regard it as a safe distance. Instead of a departmental enquiry we want a judicial enquiry into the death of four persons because the departmental enquiry would ultimately justify has safe distance We want to know whether the judiciary also

[Prof. Narain Chand Parashar]

feels that it is a safe distance. Secondly, under the Workmen's Compensation Act only those who are drawing up to Rs. 499 would be entitled to compensation. The statement simply refers to workmen and supervisors. It does not indicate the salary of these people and whether any of them were supervisors who draw more than Rs. 499 per mensem. May I also know whether this limit of Rs. 499 includes the house rent and compensatory allowance? Here I may refer to similar incident which occurred some time back at Talwara, which is another unit of this Beas Link Project.

May I know, after reports reached the Ministry—they might have reached—about the incident that happened at Talwara, what safety measures to forestall the occurring of such incidents in future? We want to know the specific measures which the Government have taken in order to see that such incidents do not occur in future.

Secondly, may I know the exact pay scales of persons involved, if there are any among these four, who are not entitled to the compensation? I feel, the ceiling of Rs. 499 per mensem is very low especially when pay includes all the allowances admissible to the employees of this category.

SHRI B. N. KUREEL: The persons who have died are: Shri Ram Singh, F. S. R.; Shri Damodar, Beldar; Shri Vyapak Chand, Works Mistri and Shri Amin Chand, Dispenser. I think, they all will be covered under the Workmen's Compensation Act. There is no difficulty about it. About the limitation of Rs. 499, I myself am thinking that the limitation is very low and this should be increased. We will think about it.

About the Talwara incident, I do not have any information about that. But I will inquire as to whether there has been any such previous incident in this Project itself. I think, adequate measures have been already taken. This is a technical committee which has been constituted and it will go into the whole thing. It does not suffice, we will consider some other measures. But, at present, I think, this committee is sufficient and it will inquire into the whole circumstances in which this incident occurred.

SHRI CHANDULAL CHANDRAKAR (Durg): I want to know from the hon. Minister why there has been delay in paying

compensation so far. The Government should pay the compensation immediately. Secondly, I would also like to know whether on account of this incident, the construction of the tunnel will be delayed and, if so, by what time. Thirdly, if the Government has found the person who was responsible for keeping 50 Kg. of explosives at whatever the distance, 150 ft. or so I want to know whether he has been suspended. The inquiry is going on and these things will be delayed and, by the time the report comes, the person responsible for it may be transferred. Will the Government think of suspending him at the moment?

SHRI B. N. KUREEL: These boxes were kept at a distance of 150 ft. and the place was considered to be a safe place. Nobody is responsible for that because it was not a mistake of anybody to keep the boxes there. There is nobody to be punished or suspended or anything like that for that because the place was quite safe. As to whether the construction of the tunnel will be delayed on a account of this incident, it will not be delayed. The work has already been started on 24th at 12 P. M. There is no question of delay. As regards the compensation, it will be given.

श्री हुकम चन्द कश्यप (गुरेना): यह जो बिस्फोट हुआ है यह स्थान सुरंग से काफी दूर था, ऐसा आपने कहा है। क्या यह सही नहीं है कि जिन लोगों ने यह सामान रखा था वे अनुभव प्राप्त व्यक्ति नहीं थे? जिनकी जवाबदेही है उनके खिलाफ कार्रवाई करने में आप क्यों हिचकिचा रहे हैं? अगर सामान ठीक प्रकार से रखा गया था और अनुभव के आधार पर रखा गया था तो क्या बचहू है कि बिस्फोट हो गया? कौन सी त्रुटि थी जिसके कारण ऐसा हुआ? जो इंचार्ज हैं उनके खिलाफ कार्रवाई करने में क्या दिक्कत है?

यह जो घटना है इसकी जानकारी आपकी हमारा नोटिस मिलने के बाद हुई या तत्काल इस बिस्फोट के बाद आपको जानकारी मिल गई?

जो हुआ है, हुए हैं उनके परिवारों को तत्काल पैसा मिलना चाहिये। आपने कहा है

कि वैया उनको देना चाहिये। हमारा कहना है तत्काल क्यों नहीं दिया जा रहा ?

मैं जानना चाहता हूँ कि जांच जब तक होती है तब तक इस घटना से सम्बन्धित जो अधिकारी हैं उन्हें यहां से दूर रखा जाएगा ? यहां वे रखे जाएंगे तो काफी तथ्यों को वे छिपाने की कोशिश करेंगे। जो सही तथ्य हैं उनको सामने नहीं आने देंगे। सही मध्य सामने आ सकें, इस बान्ते क्या सम्बन्धित व्यक्तियों को वहां से दूर रखा जाएगा ? क्या इस पर आप विचार करेंगे ?

श्री बंजनाथ कुरील : तथ्यों को छिपाने की बात नहीं है। जो टैकनीकल कमेटी एप्वाइंट हुई है वह देखेगी कि क्या यह जो 150 फीट की दूरी थी यह कम दूरी थी और यह खतरनाक विस्फोटक पदार्थ वहां क्यों रखा गया और उसकी जिम्मेदारी किस पर है। इस सबको वह देखेगी और इसमें छिपाने की कोई बात नहीं है।

जहां तक खबर मिलने का सवाल है इस नोटिस से पहले ही हमें खबर मिल चुकी थी और वहां से स्पेशल मैसेंजर और अफसर भी दीड़ कर आए थे। इसमें कोई डेर उन्होंने नहीं की।

जहां तक कम्प्लेक्सन का सवाल है जैसा मैंने बताया है नेक्स्ट आफ किन आएंगे, कौन उसको लेने वाले हैं, कौन उसके अधिकारी हैं, इसका पता लगाया जाना है और इस तरह की चीजों में दो चार दिन का वक्त लगना स्वाभाविक है। कोई जानबूझ कर देरी करने या डिले करने का कोई प्रश्न नहीं उठता है।

श्री हुसैन अहमद कदवाय : दो चार दिन तो पूरे हो गए हैं।

12. 17 hrs.

#### PAPEES LAID ON THE TABLE

REVIEWS AND ANNUAL REPORTS OF BHARAT PUMPS AND COMPRESSORS LTD., NEW

DELHI AND HEAVY ELECTRICALS (INDIA) LTD., BHOPAL

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :—

- (1) (i) Review by the Government on the working of Bharat Pumps and Compressors Limited, New Delhi, for the period 1st January, 1970 to 31st March, 1971.
- (ii) Annual Report of the Bharat Pumps and Compressors Limited, New Delhi, for the period 1st January, 1970 to 31st March, 1971 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—1850/72]
- (2) (i) Review by the Government on the working of the Heavy Electricals (India) Limited, Bhopal, for the year 1970-71.
- (ii) Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1970-71 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [placed in Library. See. No. LT—1851/72]

IAS AND IPS (APPOINTMENT BY COMPETITIVE EXAMINATION) AMENDMENT REGULATIONS, 1972

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA). I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (2) of section 3 of the all-India Services Act, 1951. —

- (1) The Indian Administrative Service (Appointment by Competitive Examination) Amendment Regulations, 1972, published in